

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No.985/2019

In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh

WITH

Original Application No.986/2019

In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur

Nagar, Uttar Pradesh

With

Original Application No.528/2023

In re: news report published in Dainik Jagran dated 14.08.2023

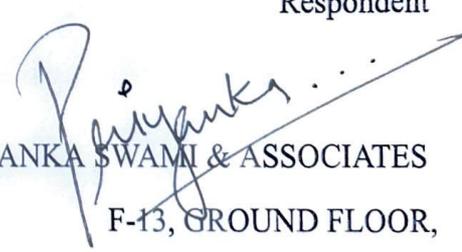
"highlights a growing concern regarding industrial pollution in the Godhrauli village"

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Respondent

THROUGH


PRIYANKA SWAMI & ASSOCIATES

F-13, GROUND FLOOR,

JANGPURA EXTENSION,

DATE: 02.02.2024

NEW DELHI

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

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“highlights a growing concern regarding industrial pollution in the Godhrauli
village”

**REPLY ON BEHALF OF IRRIGATION DEPARTMENT, STATE OF
UTTAR PRADESH**

1. That this short affidavit is in compliance with order dated 29.11.2023 wherein the Hon'ble tribunal had directed -

Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

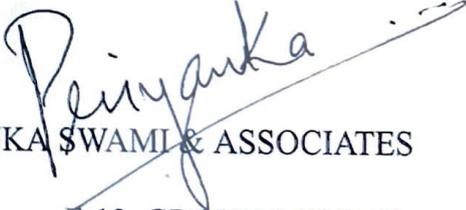
2. That it is respectfully submitted that *the issue involved in these OAs are firstly failure to scientifically handle and dispose of Chromium dumps at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur Nagar which are in existence since 1976 and have caused contamination of ground water (O.A. 986/2019) and secondly, continuing water pollution by tanneries*

discharging untreated/partially treated industrial effluents, containing toxic Chromium into the irrigation canal through inadequately functioning CETP at Jajmau, UP (i.e. OA 985/2019).

3. That it is respectfully submitted that in response to the above direction it is pertinent to mention here that the lower Ganga canal carries no effluent discharge from the nearby tanneries.
4. That it is further submitted that there is no connection found in regards to tanneries which is regarding chromium content in the canals and drains of the Rania and Rakhimandi jurisdiction under the lower Ganga canal region.
5. That above mentioned facts should be taken on record. That the answering respondent will assist the hon'ble tribunal as an when further directed by this hon'ble tribunal.


Respondent

THROUGH


PRIYANKA SWAMI & ASSOCIATES
F-13, GROUND FLOOR,
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**AFFIDAVIT OF ASSISTANT ENGINEER IN COMPLIANCE OF
ORDER DATED 29-11-2023.**

1. I, Ajai Kumar Rao, s/o Late Shri Santoo Ram, aged about 45 years, presently posted as, Assistant Engineer, Kanpur Division, Lower Ganga Canal, Kanpur, UP, ~~do~~ ^{PRESENTLY AT DELHI} hereby solemnly affirm and state an oath as under:
That I am duly authorized and competent to affirm the present affidavit on behalf of the Irrigation Department, Government of UP, which has been prepared based on my official records and under my instructions.
2. I am fully conversant with the facts and circumstances of the present case on the basis of the records maintained in the office to enable me to file the present Affidavit on behalf of the Irrigation Department, Government of UP.



3. That in compliance of order dated 29.11.2023 this short affidavit has been submitted accordingly.


DEPONENT

VERIFICATION:-

Verified at New Delhi on this 2nd day of February, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.

IDENTIFIED BY






DEPONENT

ATTESTED

Notary Public, Delhi
(As Presented)

1-2 FEB 2024

Notarial Regn. No. 866

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